

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, this the 20th day of February, 2008

ORIGINAL APPLICATION No.261/2007

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL)
HON'BLE MR. J.P.SHUKLA, MEMBER (ADMINISTRATIVE)

Dr. S.S.Ameta
s/o Shri Gautam Lal Ameta,
presently Director, GSI
Training Institute,
Zawar Central,
Geological Survey of India,
Jhalana Doongri, Jaipur
r/o Gopalpura Byepass, Jaipur

.. Applicant

(By Advocate: Shri Pradeep Mathur, proxy counsel for
Mr. V.D.Sharma)

Versus

1. Union of India through Secretary, Ministry of Mines, Shastri Bhawan, New Delhi.
2. Director General, Geological Survey of India, 27, J.L.N. Road, Calcutta.
3. Deputy Director General, Geological Survey of India, Western Region, Jhalana Doongari, Jaipur
4. Deputy Director General, G.S.I. Training Institute, Mandla Gura, Hyderabad (AP)

.. Respondents

(By Advocate: Ms. Kavita Bhati, proxy counsel for Mr. Kunal Rawat)

O R D E R (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- i) quash and set-aside the impugned transfer order dated 17.7.2007 (Ann.A1) issued by the respondents qua the applicant;
- ii) direct the respondents to allow the applicant to continue to work as Director, GSI TI Zawar Centre, WR Jaipur till his retirement on 31.3.2008;
- iii) pass any other orders as may be deemed just and proper the facts and circumstances of the case including award of cost of this original application.

2. Briefly stated, facts of the case are that vide the impugned order dated 17.7.2007 (Ann.A1) as many as 10 persons were transferred. Except the applicant and Shri A.Chatterjee, other persons were transferred from one station to another, whereas in the case of the applicant and Shri A.Chatterjee, they were shifted from one seat to another seat in the same station i.e. within Jaipur. Thus, according to us, it cannot be said to be a case of transfer.

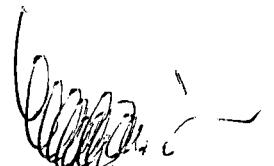
3.. While issuing notices, this Tribunal has also granted stay to the applicant, which is still operating. The learned counsel for the applicant has stated that his client is going to retire on 31.3.2008.

4. Since the applicant is going to retire on 31.3.2008, as such, we do not propose to interfere in this matter, despite the fact that the applicant has not made out any case on the basis of Ann.A1².

5. Accordingly, the present OA is disposed of with direction to the respondents to allow the applicant to continue pursuant to the interim stay granted by this Tribunal till 31.3.2008.

6. The OA shall stand disposed of accordingly with no order as to costs.


(J.P.SHUKLA)
Admv. Member


(M.L.CHAUHAN)
Judl. Member

R/